## IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

## COURT-III

CP-90/ND/2018

In the matter of:

Sunrise Infrabuild (P) Ltd

....PETITIONER

SECTION:

**Under Section 252** 

Order delivered on 30.1.2018

Coram:

R. VARADHARAJAN, Hon'ble Member (Judicial)

For the Petitioner

/applicant

: Ms. Arveena Sharma, Advocate

For the Respondent/Corporate Debtor:

For the Intervener

:Ms. Lakshmi Gurung, Standing

Counsel Income tax Department with

Mr. Onkar Singh

## ORDER

Learned Counsel for the petitioner is present and moves this petition. Pursuant to the service of notice of this petition/appeal to the Respondent ROC, Ld. Company Prosecutor is present and seeks some time to file reply/observations.

In relation to the Income tax Department, Ld. Standing Counsel appearing for Income tax Department represents that a copy is yet to be served to the Income tax Department as well as to the Standing Counsel. Taking into consideration the said representation, let a copy of the petition/appeal be served on the Income tax Department as well as the Ld. Standing Counsel appearing for IT Department within one week. Both these statutory authorities shall file their reply/observations within 10 days thereafter.

List on 28.2.2018.

- S-d-U (R. VARADHARAJAN) MEMBER (JUDICIAL)

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